পঞ্জীতনুত্ত নন্দৰ ক-১২





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The Assam Gazette

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্ত্ত'বৰ শ্ৰাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT: LEGISLATIVE BRANCH

NOTIFICATION

The 20th October 1987

No. LGL. 56/84/135.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

Assam Act No. XVIII of 1987
Received the assent of the Governor on 19th October, 1987.

THE ASSAM TOWN AND COUNTRY PLANNING (AMENDMENT) ACT, 1987

An Act

further to amend the Assam Town and Country Planning Act, 1959.

Preamble. Whereas it is expedient further to amend the Assam Town and Country Planning Act, 1959 (Act II of 1959), hereinafter called the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Thirty-eighth Year of the Republic of India, as follows:—

Short title, 1. (1) This Act may be called the Assam Town extent and Country Planning (Amendment) Act, 1987.

- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment 2. In the principal Act, in Section 3, in subof Section 3. section (1), after clause (xi), the following new clauses shall be inserted, namely:—

- "(xii) Commissioner, Planning and Development.
- (xiii) Commissioner and Special Secretary, Transport.
- (xiv) Secretary, Department of Environment."

MD. SAADULLAH,
Secretary to the Govt. of As am,
Legislative Dapartment.

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